

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान ( बिना डाक टिकट ) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 864 ]

रायपुर, मंगलवार, दिनांक 24 दिसम्बर 2019 — पौष 3, शक 1941

LAW AND LEGISLATIVE AFFAIRS DEPARTMENT  
Mantralaya, Mahanadi Bhawan, Nawa Raipur Atal Nagar

Atal Nagar, the 24th December 2019

## NOTIFICATION

F. No. 13183/3850/XXI-B/C. G./2019. — In exercise of the powers conferred by Section 3 of the Family Courts Act, 1984 (No. 66 of 1984), the State Government, in consultation with the High Court of Chhattisgarh, hereby, makes further amendment in this department notifications No. 1507/D-397/XXI-B/C. G./2005 dated 24-02-2005 and F.No. 11574/4079/XXI-B/C. G./2015 dated 8-12-2015, (as amended from time to time), and establishes the following Family Court with effect from 01-02-2020, namely :-

## AMENDMENT

In Schedule-II of the said notification,-

1. For serial no. 4, the following shall be substituted, namely :-

S. No.	Name of the Court & district	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
“4	Court of 1st Additional Principal Judge, Family Court, Durg	Durg	Civil District, Durg Note-He shall try cases transferred by the Principal Judge, Family Court, Durg”

2. After serial no. 21 of Schedule-II, the following shall be added, namely :-

S.No.	Name of the Court & district	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
22	Family Court, Balod	Balod	Whole Civil District of Balod"

By order and in the name of the Governor of Chhattisgarh,  
MANEESH KUMAR THAKUR, Additional Secretary.